

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 08**

**C.P. (IB)/450(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.06.2024**

NAME OF THE PARTIES:    **Bank of Baroda Through Insolvency  
Resolution Professional Ms. Deepa Kabra  
Rathi VS Mrs. Rajanee Balkrishna Joshi**

**Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

1. Adv. Aniruth Purosothaman for the Petitioner is present.
2. Ld. Counsel for the Petitioner seeks some time to place on record Affidavit of Service serving the petition with the Personal Guarantor as well as IBBI.
3. Lis this matter on **11.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/